

Government of India
Ministry of Consumer Affairs, Food and Public Distribution
Department of Consumer Affairs

LOK SABHA
UNSTARRED QUESTION NO. 1372
TO BE ANSWERED ON 27.07.2021

MANDATORY REGISTRATION OF DIRECT SELLING COMPANIES

1372. DR. PRITAM GOPINATHRAO MUNDE: SHRI RAHUL RAMESH SHEWALE: SHRI GIRISH BHALCHANDRA BAPAT:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether the Government has issued draft rules for mandatory registration of direct selling companies;
- (b) if so, the details thereof;
- (c) whether the aforesaid rules have any legal backing and violation will attract any penalties;
- (d) if so, the details thereof;
- (e) whether the Government has fixed any time limit to comply with these norms; and
- (f) if so, the details thereof?

ANSWER

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण राज्य मंत्री
(श्री अश्विनी कुमार चौबे)

THE MINISTER OF STATE
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
(SHRI ASHWINI KUMAR CHOUBEY)

(a) to (f) : Under the provisions of the Consumer Protection Act, 2019, draft Consumer Protection (Direct Selling) Rules, 2021 were put on the website of the Department of Consumer Affairs for seeking views/comments/ suggestions. The draft rules, inter-alia, have provisions for mandatory registration of direct selling entities, provisions pertaining to contravention of the Rules and a time limit of 90 days for compliance by the direct selling entities, from the date of publication of the Rules in the official gazette.
